

REPORT OF JOINT COMMITTEE OF THE HOUSES ON THE CONSTITUTION (NINTH AMENDMENT) BILL, 1956

THE MINISTER FOR HOME AFFAIRS (SHRI GOVIND BALLABH PANT) : Sir, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill further to amend the Constitution of India-

THE COPYRIGHT BILL, 1955

THE DEPUTY MINISTER FOR EDUCATION (DR. MONO MOHAN DAS): Sir, I beg to move :

"That this House concurs in the recommendation of the Lok Sabha that the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to copyright be instructed to report on or before the 16th August, 1956."

In the original motions that was accepted by this House, the date by which the Joint Committee was to submit the report was the 25th May. It was not possible to have the concurrence motion passed by the other House before this date; the concurrence motion was accepted by the Lok Sabha only on the 16th July which has resulted in this request for an extension of time.

SHRI RAJENDRA PRATAP SINHA (Bihar): I would like to say a few words on this. I feel that this motion should be amended so that the Report may be submitted by the Joint Committee on the first day of the next Session. This is a very complicated Bill and I understand that Government took eighteen months to draft it. This fact will be borne out by my hon. friends sitting over there and to ask the Joint Committee to do justice to this measure in two weeks' time, particularly when we are having a very heavy agenda and also the whole House is excited over the States reorganisation question, is very unfair. I, therefore, request the hon. Minister to accede to my request.

PROF. R. D. SINHA DINKAR (Bihar): I am in entire agreement with what Mr. Sinha has said. Even if the Select Committee sits every day, it will not be possible to finish the Bill by the 15th.

DR. MONO MOHAN DAS: My submission to this House is that we can, for the present, accept this motion....

MR. CHAIRMAN:..... and then get the date postponed, if necessary.

DR. MONO MOHAN DAS: If we cannot finish our work by this date, then we can ask for an extension.

MR. CHAIRMAN: As a matter of fact, no notice of any amendment has been given but as Dr. Das has said, the Committee may come forward and ask for more time, if it finds more time is necessary.

MR. CHAIRMAN: The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to copyright be instructed to report on or before the 16th August, 1956."

The motion was adopted..

THE BIHAR AND WEST BENGAL (TRANSFER OF TERRITORIES) BILL, 1956

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do joint in the Joint Committee of the Houses on the Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith, and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri K. P. Madhavan Nair
2. Kakasaheb Kalelkar.
3. Dr. Radha Kumud Mookerji
4. Dr. Nalinaksha Dutt
5. Prof. Humayun Kabir
6. Shah Mohamad Umair
7. Syed Mazhar Imam
8. Shri R. P. N. Sinha
9. Prof. R. D. Sinha Dinkar
10. Shri P. N. Sapru
11. Shri Abdur Rezzak Khan